

(b) According to the information available with us two Indian nationals are still detained in Israeli jails.

(c) Indian Embassy Official were not allowed to meet Indian nationals at the Ansar camp.

(d) The Indian Embassy is in constant touch with the International Committee of the Red Cross in Beirut on the subject.

छठी पंचवर्षीय योजना के दौरान केन्द्रीय विद्यालय खोलना

4418. श्री हरीश रावत : क्या शिक्षा और संस्कृति मंत्री यह बताने की कृपा करेंगे कि छठी पंचवर्षीय योजना के अन्त तक देश भर में कुल कितने केन्द्रीय विद्यालय खोले जाने की संभावना है ?

शिक्षा और संस्कृति तथा समाज कल्याण मंत्रालयों में उप मंत्री (श्री पी० के० शुगन) : इस समय 405 केन्द्रीय विद्यालय हैं । छठी पंचवर्षीय योजना (1980-85) के दौरान केन्द्रीय विद्यालय संगठन को 160 केन्द्रीय विद्यालय खोलने के लिए प्राधिकृत किया गया था । इसके अतिरिक्त, कुछ केन्द्रीय विद्यालय सार्वजनिक क्षेत्र के उपक्रमों तथा उच्च शिक्षा संस्थाओं के परिसरों में खोले जा सकते हैं ।

Names of the Editor, Publisher and Reviewer Seetha Josyam

4419. SHRI RAMESHWAR NEEKHRA: Will the Minister of EDUCATION AND CULTURE be pleased to state:

(a) whether 'Indian Literature', the official magazine of Sahitya Akademi, published an adverse review, by one

of its employees, of book 'Seetha Josyam', if so, the particulars of Editor, Publisher and Reviewer;

(b) whether the author is ex-Member of Parliament and famous Telgu author and the book was given Sahitya Akademi Award as best Telgu book in 1981;

(c) whether the author rejected the Award which resulted in the Sahitya Akademi and the Central Government alienating a large number of Telugu-speaking intellectual and common man, making Government unpopular in Andhra Pradesh; and

(d) whether it is the general policy of Publisher and Editor of Sahitya Akademi to publish condemnatory reviews of their own Award-winning books in their magazine written by their own employees, creating a bad image of Government?

THE MINISTER OF STATE OF THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL): (a) Yes, Sir. The Editor, publisher and reviewer of the book in question are respectively:

1. Shrimati Keshave Malik, Editor, Sahitya Akademi.
2. Dr. R. S. Kelkar, Secretary, Sahitya Akademi.
3. Shri D. S. Rao, Asstt. Editor, Sahitya Akademi.

(b) Yes, Sir.

(c) and (d) The author did not accept the award. The Sahitya Akademi is an autonomous organisation and the episode was considered by its Executive Board and the following decision was taken:

"The Executive Board unanimously felt that full freedom of expression for critical ideas and views is an

axiomatic principle for any literary institution. However, it was felt that the iming of phrases, ideas apart, were hurtful to the Award-winners, although it was not the intention of either the English Editor or the reviewer to hurt the feelings of the Award-winners, a note should be published in Indian Literature making the position clear".

In pursuance of the decision of the Executive Board of the Sahitya Akademi the November-December, 1982 issue of 'Indian Literature' carried the following editorial note:

"It is unfortunate that a mild controversy should have grown up around the reviews of two award Winning books of the year 1981. Freedom of expression for critical reviews and ideas in a journal is an axiomatic principle for any literary institution. However, in the case of two books referred to above, although the reviewer and editor had no intention to hurt any one's feelings, it happened that some phrases in the hurtful. This note is, therefore, published in order to clarify that no ill-will was intended".

Rules governing transfer of Commercial Staff in Railways

4420. SHRI BALASAHEB PAWAR: Will the Minister of RAILWAYS be pleased to state:

(a) the period for which Booking Clerk, Head Booking Clerk, Chief Booking Clerk, Parcel Clerk and Head and Chief Parcel Clerk of the Commercial department are allowed to work at a station;

(b) whether office bearers of the Unions have been allowed to work on the same station and the same post for a longer period;

(c) whether it is a fact that Railway Board has framed new rules for the office bearers of the Railway Union to work on the same post and the same station and if so, the details thereof;

(d) if not, the reasons for not transferring the office bearers of the Uttarriya Railway Mazdoor Union and Northern Railwaymen's Unions, as they belong to the Commercial department and have been working on the same station for a long time; and

(e) whether Government will enact legislation to ensure justice and equality to all?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K. JAFFER SHAREF): (a) 4 years.

(b), (c) and (e). The system of periodical transfers equally apply to all employees including office bearers of recognised unions. In the case of office bearers of recognised unions, the Railways are required to follow a prescribed procedure scrupulously. This procedure *inter-alia* requires that in the case of periodical transfers of office bearers of recognised trade unions, where it is decided after consideration of the appeal of the unions by the General Manager, not to cancel the transfer, the transfers might be allowed to pend till the next election of the union office bearers, subject to a maximum period of one year. This procedure will not apply to transfer orders on special considerations, ordered in public interest.

(d) The Northern Railway have been asked to check up whether the extant orders have been followed in all cases and to take appropriate action in the matter.